



The Tamil Nadu Veterinary and Animal Sciences University Act, 1989

Act 42 of 1989

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 28th November 1989 and is hereby published for general information :—

ACT No. 42 OF 1989.

ARRANGEMENT OF SECTIONS.

CHAPTER I.

PRELIMINARY.

SECTIONS :

1. Short title, extent, application and commencement.
2. Definitions.

CHAPTER II.

THE UNIVERSITY.

3. Establishment of University.
4. Establishment of new college and recognition of institution by University.
5. Objects of University.
6. Powers and functions of University.
7. Admission to University.

CHAPTER III.

OFFICERS OF THE UNIVERSITY.

8. Officers of University.
9. The Chancellor.
10. The Pro-Chancellor.
11. The Vice-Chancellor.
12. Powers and duties of Vice-Chancellor.
13. The Registrar.
14. The Finance Officer
15. The Deans.
16. The Directors.

CHAPTER IV.

AUTHORITIES OF THE UNIVERSITY.

SECTIONS :

17. Authorities of University.
18. The Board of Management.
19. Powers of Board.
20. Meetings of Board.
21. The Academic Council.
22. Constitution of Academic Council.
23. Powers and functions of Academic Council.
24. The Faculties.
25. The Boards of Studies.
26. The Planning Board.
27. The Finance Committees.
28. Constitution of other authorities.

CHAPTER V.

RESEARCH AND EXTENSION EDUCATION ORGANISATIONS.

29. Veterinary and Animal Sciences Research Organisation.
30. Veterinary and Animal Sciences Extension Education Organisation.

CHAPTER VI.

FUNDS AND ACCOUNTS.

31. General Fund.
32. Other Funds.
33. Management of Funds.
34. Grants.
35. Annual Accounts.

CHAPTER VII.

CONDITIONS OF SERVICE.

36. Pension, gratuity, etc.
37. Conditions of service.

An Act to provide for the establishment and incorporation of a University of Veterinary and Animal Sciences in the State of Tamil Nadu and for matters connected therewith.

WHEREAS it is desirable to establish a University exclusively for the development of veterinary and animal sciences and for furthering the advancement of learning and prosecution of research in veterinary and animal science ;

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fortieth Year of the Republic of India as follows :—

CHAPTER I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Veterinary and Animal Sciences University Act, 1989. Short title, extent, application and commencement.

(2) It extends to the whole of the State of Tamil Nadu.

(3) It applies to—

(a) the colleges and institutions specified in the Schedule ; and

(b) all colleges and institutions which may be affiliated to, or established or maintained by, the University in accordance with the provisions of this Act and the statutes and regulations made thereunder.

(4) This section and sections 2, 3, 4, 5, 6, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 26, 31, 32, 33, 41, 42, 43, 44, 46, 47, 48, 49, 53, 58, 59, 60 and 61 shall be deemed to have come into force on the 20th day of September 1989 and the rest of this Act, except section 62, shall come into force on such date as the Government may, by notification, appoint.

2. In this Act, unless the context otherwise requires,—

Definitions.

(a) "Academic Council" means the Academic Council of the University ;

(b) "affiliated college" means any college affiliated to the University and providing courses of study for admission to the examinations for degrees, diplomas or other academic distinctions of the University ;

(c) "animal" or "livestock" includes birds, fish, wildlife and reptiles ;

(d) "appointed day" means the 20th day of September 1989 ;

(e) "Board" means the Board of Management of the University ;

(f) "college" means any college or institution established or maintained by, or affiliated to, the University providing courses of study or training or providing for prosecution of research or providing extension education in veterinary and animal sciences, for admission to the examinations for degrees, diplomas and other academic distinctions of the University ;

(g) "constituent college" means the Madras Veterinary College, Madras, the Veterinary College and Research Institute, Namakkal and the Fisheries College, Tuticorin and includes such other college as may be declared as such by the Board, from time to time ;

(h) "Dean" means the Dean of each college and includes the Dean of each Faculty ;

(i) "extension education" means the educational activities concerned with the training of livestock farmers, home makers and other groups concerned with animal health or welfare or improved animal husbandry practices and various phases of scientific technology related to animal production and marketing and includes demonstration to carry the new technology and innovation to livestock farms and farm homes through the Government Departments of Animal Husbandry, Fisheries and the like ;

(j) "Faculty" means a Faculty of the University ;

(k) "Government" means the State Government ;

(l) "hostel" means a unit of residence for students of the University maintained or recognised by the University ;

(m) "notified date" means the date specified in the notification issued under sub-section (4) of section 1 ;

(n) "prescribed" means prescribed by the statutes or regulations made under this Act ;

(o) "regulations" and "statutes" mean, respectively, the regulations and statutes made under this Act ;

(p) "Schedule" means the Schedule to this Act ;

(q) "University" means the Tamil Nadu Veterinary and Animal Sciences University established under section 3 ;

(r) "veterinary" means the art and science of veterinary surgery and medicine and includes—

(i) the diagnosis of diseases in, and injuries to, animals ;

(ii) the giving of advice based upon such diagnosis ; and

(iii) the medical or surgical treatment of animals.

CHAPTER II.

THE UNIVERSITY.

(1) For the development of veterinary and animal sciences and for furthering the advancement of learning and prosecution of research in veterinary and animal sciences, on and from the appointed day, there shall be established a University by the name the Tamil Nadu Veterinary and Animal Sciences University.

(2) The University shall be a body corporate, shall have perpetual succession and a common seal and shall sue and be sued by the said name.

(3) The headquarters of the University shall be located in such place within the State of Tamil Nadu as the Government may specify in this behalf.

(4) On and from the appointed day, no new college imparting education in veterinary and animal sciences shall be established except as a constituent or affiliated college of the University.

Establishment of University.

Establishment of new college and recognition of institution by University.

(2) No institution affiliated to, or associated with, or maintained by, any other University, whether within the State of Tamil Nadu or outside the State of Tamil Nadu, shall be recognised by the University for any purpose except with the prior approval of the Government and the University concerned.

5. The University shall have the following objects, namely :—

Objects of University.

(a) to impart education in different branches of veterinary and animal sciences as the University may determine ;

(b) to further the advancement of learning and prosecution of research in veterinary and animal sciences ; and

(c) to undertake the extension of such sciences to the rural people in co-operation with the Government Departments concerned.

6. The University shall have the following powers and functions, namely :—

Powers and functions of University.

(a) to provide for instructions, training and research in veterinary and animal sciences ;

(b) to provide for dissemination of the findings of research and technical information through extension education ;

(c) to institute degrees, diplomas and other academic distinctions in veterinary and animal sciences ;

(d) to hold examinations and to confer degrees, diplomas and other academic distinctions on persons who have—

(i) pursued a prescribed course of study ; or

(ii) carried out research in the University under the prescribed conditions ;

(e) to confer honorary degrees or other distinctions in the manner and under the conditions prescribed ;

(f) to provide for lectures and instructions for field workers, livestock farmers and other persons not enrolled as regular students of the University and to grant certificates to them, if necessary ;

(g) to co-operate with other Universities and authorities in such manner and for such purposes as it may determine ;

(h) to establish and maintain colleges and institutions relating to veterinary and animal sciences ;

(i) to affiliate colleges to the University under conditions prescribed and to withdraw affiliation from colleges ;

(j) to establish and maintain laboratories, libraries, research stations and museums for teaching, research and extension education ;

(k) to institute teaching, research and extension education posts and to appoint persons to such posts ;

(l) to create administrative and other posts and to appoint persons to such posts ;

(m) to institute and award fellowships, scholarships, studentships, bursaries, exhibitions, medals and prizes in accordance with the statutes ;

(n) to establish and maintain hostels, to recognise hostels not maintained by the University and to withdraw recognition therefrom ;

(o) to establish and maintain residential accommodation for the employees of the University ;

(p) to fix, demand and receive such fees and other charges as may be prescribed ;

(q) to supervise and control hostels and to regulate and enforce discipline among the students of the University and to make arrangements for promoting their health and welfare ; and

(r) to do all such acts and things, whether incidental to the powers and functions aforesaid or not, as may be necessary or desirable to further the objects of the University.

Admission to University.

7. (1) The University shall, subject to the provisions of this Act and statutes, be open to all persons.

(2) Nothing contained in sub-section (1) shall require the University—

(a) to admit to any course of study any person who does not possess the prescribed academic qualification or standard ;

(b) to retain on the rolls of the University any student whose academic record is below the minimum standard required for the award of a degree, diploma or other academic distinction ;

(c) to admit any person or retain any student whose conduct is prejudicial to the interests of the University or the rights and privileges of other students and employees ; or

(d) to admit to any course of study students larger in number than those prescribed.

(3) Subject to the provisions of sub-section (2), the Government may, by order, direct that the University shall reserve such percentage of seats for the students belonging to the Scheduled Castes, Scheduled Tribes, Most Backward Classes and Backward Classes as may be specified in such direction and where such direction has been given, the University shall make the reservation accordingly.

CHAPTER III.

OFFICERS OF THE UNIVERSITY.

Officers of University.

8. The University shall consist of the following officers, namely :—

(1) The Chancellor ;

(2) The Pro-Chancellor ;

(3) The Vice-Chancellor ;

(4) The Registrar ;

(5) The Finance Officer ;

(6) The Deans ;

(7) The Director of Research ;

(8) The Director of Clinics ;

(9) The Director of Extension Education ;

(10) The Director, Centre for Animal Health Studies ;

(11) The Director, Centre for Animal Production Studies ; and

(12) Such other persons as may be declared by the statutes to be officers of the University

(1) The Governor of Tamil Nadu shall be the Chancellor of the University. The Chancellor

(2) The Chancellor shall be the head of the University and shall, when present, preside at any convocation of the University and confer degrees, diplomas or other academic distinctions upon persons entitled to receive them.

(3) Where power is conferred upon the Chancellor to nominate persons to the authorities of the University, the Chancellor shall nominate persons to the extent necessary, to represent interests not otherwise adequately represented.

(4) The Chancellor may, of his own motion or on application call for and examine the record of any officer or authority of the University in respect of any proceeding to satisfy himself as to the regularity of such proceeding, or the correctness, legality or propriety of any decision taken or order made therein; and if in any case, it appears to the Chancellor that any such decision or order should be modified, annulled, reversed or remitted for reconsideration, he may pass orders accordingly.

Provided that every application to the Chancellor for the exercise of the powers under this section shall be preferred within three months from the date on which the proceeding, decision or order to which the application relates was communicated to the applicant.

Provided further that no order prejudicial to any person shall be passed unless such person has been given an opportunity of making his representation.

(5) The Chancellor shall exercise such other powers and perform such other functions as may be conferred or imposed on him by or under this Act.

(1) Every appointment of the Vice-Chancellor shall be made by the Fisheries in the State of Tamil Nadu shall be the Pro-Chancellor of the University. The Pro-Chancellor

(2) The Pro-Chancellor shall exercise such powers and perform such functions as may be conferred or imposed on him by or under this Act.

11. (1) Every appointment of the Vice-Chancellor shall be made by the Chancellor from out of a panel of three names of eminent persons in the field of veterinary and animal sciences recommended by the Committee referred to in subsection (2) and such panel shall not contain the name of any member of the said Committee. The Vice-Chancellor

(2) For the purpose of sub-section (1), the Committee shall consist of three persons of whom one shall be nominated by the Chancellor, one shall be nominated by the Board and one shall be nominated by the Academic Council.

Provided that the person so nominated shall not be a member of any of the authorities of the University.

(3) The Vice-Chancellor shall hold office for a period of three years and shall be eligible for re-appointment for a further period of three years.

Provided that no person shall hold the office of the Vice-Chancellor for more than six years in the aggregate:

Provided further that—

(a) the Chancellor may direct that a Vice-Chancellor, whose term of office has expired, shall continue in office for such period, not exceeding a total period of one year, as may be specified in the direction;

(b) the Vice-Chancellor may, by writing under his hand addressed to the Chancellor and after giving two months' notice, resign his office.

Provided also that a person appointed as Vice-Chancellor shall retire from office if, during the term of his office or any extension thereof, he completes the age of sixty-five years.

(4) When any temporary vacancy occurs in the office of the Vice-Chancellor or if the Vice-Chancellor is, by reason of illness, absence or for any other reason, unable to exercise the powers and perform the duties of his office, the Registrar shall exercise the powers and perform the duties of the Vice-Chancellor till the Board makes the requisite arrangements for exercising

(5) The Vice-Chancellor shall be a whole-time officer of the University and his emoluments and other terms and conditions of service shall be as follows:—

(i) The Vice-Chancellor shall be entitled to such salary as may be prescribed;

(ii) The Vice-Chancellor shall be entitled, without payment of rent, to the use of a furnished residence throughout his term of office, and no charge shall fall on the Vice-Chancellor personally in respect of the maintenance of such residence;

(iii) The Vice-Chancellor shall be entitled to such terminal benefits and allowances as may be fixed by the Board, with the approval of the Chancellor, from time to time:

Provided that where an employee of—

(a) the University; or

(b) any other University or college or institution maintained by, or affiliated to, that University,

is appointed as Vice-Chancellor, he shall be allowed to continue to contribute to the Provident Fund to which he is a subscriber, and the contribution of the University shall be limited to what he had been contributing immediately before his appointment as Vice-Chancellor;

(iv) The Vice-Chancellor shall be entitled to travelling allowances at such rates as may be fixed by the Board;

(v) The Vice-Chancellor shall be entitled to earned leave on full pay at one-eleventh of the periods spent by him on active service:

Provided that when the earned leave applied for by the Vice-Chancellor, in sufficient time before the date of expiry of the term of his office, is refused by the Chancellor in the interest of the University and if he does not avail of the leave before the date of expiry of the term of his office, he shall be entitled to draw cash equivalent to leave salary after relinquishment of his office in respect of earned leave at his credit subject to a maximum of two hundred and forty days;

(vi) The Vice-Chancellor shall be entitled, on medical grounds or otherwise, to leave without pay for a period not exceeding three months during the term of his office:

Provided that such leave may be converted into leave on full pay to the extent to which he is entitled to earned leave under clause (v).

Powers and duties
of Vice-Chance-
llor.

12. (1) The Vice-Chancellor shall be the academic head and the principal executive officer of the University and shall, in the absence of the Chancellor and the Pro-Chancellor, preside at any convocation of the University and confer degrees, diplomas or other academic distinctions upon persons entitled to receive them. He shall be a member *ex-officio* and Chairman of the Board, the Academic Council, the Planning Board and the Finance Committee and shall be entitled to be present at, and to address, any meeting of any authority of the University but shall not be entitled to vote thereat, unless he is a member of the authority concerned.

(2) The Vice-Chancellor shall exercise control over the affairs of the University and shall be responsible for the due maintenance of discipline in the University.

(3) The Vice-Chancellor shall convene meetings of the Board and the Academic Council.

(4) The Vice-Chancellor shall ensure that the provisions of this Act, the statutes and regulations are observed and carried out and he may exercise all powers necessary for this purpose.

(5) The Vice-Chancellor shall have power to take action on any matter and shall, by order, take such action as he may deem necessary but shall, as soon as may be, thereafter report the action taken to the officer or authority or body who or which would have ordinarily dealt with the matter:

Provided that no such order shall be passed unless the person likely to be affected has been given a reasonable opportunity of being heard.

(6) Any person, aggrieved by any order of the Vice-Chancellor under sub-section (5), may prefer an appeal to the Board within thirty days from the date on which such order is communicated to him and the Vice-Chancellor shall give effect to the order passed by the Board on such appeal.

(7) The Vice-Chancellor shall be responsible for the co-ordination and integration of teaching, research and extension education and curriculum development.

(8) The Vice-Chancellor shall exercise such other powers and perform such other duties as may be prescribed by the statutes.

13. (1) The Registrar shall be a whole-time salaried officer of the University and shall be appointed by the Vice-Chancellor with the approval of the Board on such terms and conditions as may be prescribed.

The Registrar.

(2) The Registrar shall be—

(a) an academician in the field of veterinary and animal sciences not lower in rank than that of a University Professor; or

(b) an officer of the Government not lower in rank than that of Deputy Secretary to Government.

(3) The Registrar shall hold office for a period of three years and shall be eligible for re-appointment for a further period of three years:

Provided that a person appointed as Registrar shall retire from office, if, during the term of his office, he completes the age of fifty-eight years.

(4) The Registrar shall be the *ex-officio* Secretary to the Board, the Academic Council and the Faculties.

(5) When the office of the Registrar is vacant, or when the Registrar is, by reason of illness, absence or any other reason, unable to exercise the powers, perform the functions and discharge the duties of his office, the powers, functions and duties of the office of the Registrar shall be exercised, performed and discharged by such person as the Vice-Chancellor may appoint for the purpose.

(6) It shall be the duty of the Registrar—

(a) to manage the property and investments of the University including trust and endowed property in accordance with the decision of the Finance Committee and the Board;

(b) to be the custodian of the records, the common seal and such other properties of the University as the Board shall commit to his charge; and

(c) to issue all notices convening meetings of the Board, the Academic Council, the Faculties, the Boards of Studies, the Boards of Examiners and the Planning Board and of any Committee appointed by the authorities of the University.

(7) In all suits and other legal proceedings by or against the University, the pleadings, shall be signed and verified by the Registrar and all processes in such suits and proceedings shall be issued to, and served on, the Registrar.

(8) The Registrar shall exercise such powers and perform such other functions and discharge such other duties as may be prescribed by the Board.

14. (1) The Finance Officer shall be a whole-time salaried officer of the University appointed by the Board from out of a panel of three names recommended by the Government.

The Finance
Officer.

(2) The Finance Officer shall hold office for a period of three years subject to such terms and conditions as may be specified by the Board:

Provided that a person appointed as Finance Officer shall retire from office if, during the term of his office, he completes the age of fifty-eight years.

(3) The emoluments and other terms and conditions of service of the Finance Officer shall be such as may be prescribed.

(4) When the office of the Finance Officer is vacant, or when the Finance Officer is, by reason of illness or absence or any other cause, unable to exercise the powers, perform the functions and discharge the duties of his office, the powers, functions and duties of the office of the Finance Officer shall be exercised, performed and discharged by such person as the Vice-Chancellor may appoint for the purpose.

(5) The Finance Officer shall be the *ex-officio* Secretary to the Finance Committee.

(6) The Finance Officer shall,—

(a) exercise general supervision over the funds of the University and shall advise the University as regards its financial policy; and

(b) exercise such other powers and perform such other financial functions, as may be assigned to him by the Board, or as may be prescribed;

Provided that the Finance Officer shall not incur any expenditure or make any investment exceeding such amount as may be prescribed except with the previous approval of the Board.

(7) Subject to the control of the Board, the Finance Officer shall,—

(a) ensure that the limits fixed by the Board for recurring and non-recurring expenditure for a year are not exceeded and that all moneys are expended for the purposes for which they are granted or allotted;

(b) be responsible for the preparation of annual accounts, financial estimates and the budget of the University and for their presentation to the Finance Committee and the Board;

(c) keep a constant watch on the cash and bank balances and of investments;

(d) watch the progress of the collection of revenue and advise on the methods of collection employed;

(e) ensure that the registers of buildings, land, furniture and equipments are maintained up-to-date, and that stock checking is conducted in respect of equipments and other consumable materials in all offices, laboratories, colleges and institutions maintained by the University;

(f) bring to the notice of the Vice-Chancellor any unauthorised expenditure or other financial irregularity and suggest appropriate action to be taken against persons at fault; and

(g) call from any office, laboratory, college or institution maintained by the University, any information or returns as he may consider necessary for the exercise of his powers, performance of his functions or discharge of his duties.

The Deans.

15. (1) Each college shall have a Dean, who shall be a whole-time salaried officer of the University, appointed by the Vice-Chancellor with the approval of the Board on such terms and conditions as may be prescribed.

(2) The Dean shall exercise such powers and perform such duties as may be prescribed.

The Directors.

16. (1) The Director of Research, the Director of Clinics, the Director of Extension Education, the Director, Centre for Animal Health Studies and the Director, Centre for Animal Production Studies shall be whole-time salaried officers of the University, appointed by the Vice-Chancellor with the approval of the Board on such terms and conditions as may be prescribed.

(2) The Director of Research, the Director of Clinics, the Director of Extension Education, the Director, Centre for Animal Health Studies and the Director, Centre for Animal Production Studies shall exercise such powers and perform such duties as may be prescribed.

CHAPTER IV.

AUTHORITIES OF THE UNIVERSITY.

17. The authorities of the University shall be the Board of Management, the Academic Council, the Faculties, the Boards of Studies, the Planning Board, the Finance Committee and such other bodies of the University as may be declared by the statutes to be authorities of the University.

Authorities of
University.

18. (1) The Chancellor shall, as soon as may be after the first Vice-Chancellor is appointed under section 46, constitute the Board of Management.

The Board of
Management.

(2) The Board shall consist of the following members, namely:—

Class I—*Ex-officio* Members.

- (a) The Vice-Chancellor ;
- (b) The Secretary to Government in-charge of Animal Husbandry and Fisheries ;
- (c) The Secretary to Government in-charge of Finance ;
- (d) The Secretary to Government in-charge of Law ;
- (e) The Director of Animal Husbandry ;
- (f) The Director of Fisheries ; and
- (g) The Registrar.

Class II—Other Members.

- (a) One scientist, having special knowledge or practical experience in research, teaching and extension education in the field of veterinary and animal sciences, nominated by the Chancellor ;
- (b) One livestock farmer nominated by the Government ;
- (c) One representative of the industries connected with animal husbandry or fisheries nominated by the Chancellor ;
- (d) One woman social worker nominated by the Chancellor ;
- (e) One educationist nominated by the Chancellor ;
- (f) One nominee of the Indian Council of Agricultural Research ;
- (g) One nominee of the Tamil Nadu Veterinary Council ;
- (h) One member elected by the members of the Tamil Nadu Legislative Assembly from among themselves ;

Provided that no member so elected shall be disqualified for being a member of the Legislative Assembly.

(3) In case the Secretary to Government in-charge of Animal Husbandry and Fisheries or Finance or Law is unable to attend the meetings of the Board, for any reason, he may depute any officer of his department not lower in rank than that of Deputy Secretary to Government to attend the meetings. The officer so deputed shall have the right to take part in the discussions of the meetings and shall have the right to vote.

(4) The Vice-Chancellor shall be the *ex-officio* Chairman of the Board. The Registrar shall be the *ex-officio* Secretary to the Board.

(5) The term of office of the members of the Board, other than the *ex-officio* members, shall be three years.

(6) The members of the Board shall not be entitled to receive any remuneration from the University except such daily and travelling allowances as may be prescribed :

Provided that nothing contained in this sub-section shall preclude any member from drawing his normal emoluments to which he is entitled by virtue of the office he holds.

(7) A member of the Board, other than the *ex-officio* member, may tender resignation of his membership at any time before the expiry of the term of his office. Such resignation shall be conveyed to the Chancellor by a letter in writing by the member and the resignation shall take effect from the date of its acceptance by the Chancellor.

Powers of Board.

19. The Board shall have the following powers, namely:—

- (1) to make statutes and amend or repeal the statutes;
- (2) to consider and review the financial requirements and approve the annual financial estimates of the University;
- (3) to provide for the administration of any funds placed at the disposal of the University for the purposes intended;
- (4) to arrange for the investment and withdrawal of funds of the University;
- (5) to borrow money for the purposes of the University, with the approval of the Government, on the security of the property of the University and to make suitable arrangements for its repayment;
- (6) to hold, control and administer the properties of the University;
- (7) to determine the form, provide for the custody, and regulate the use, of the common seal of the University;
- (8) to appoint such committees, either standing or temporary, as it may consider necessary, and specify the terms of reference thereof subject to the provisions of this Act and statutes;
- (9) to determine and regulate all questions of policy relating to the University in accordance with the provisions of this Act and the statutes;
- (10) to make financial provision for the instruction, teaching, research, advancement and dissemination of knowledge in such branches of learning and courses of study as may be determined by the Academic Council;
- (11) to provide for the establishment and maintenance of colleges, hostels, laboratories, experimental livestock farms and other facilities necessary for carrying out the purposes of this Act;
- (12) to provide for the institution and conferment of degrees, diplomas and other academic distinctions;
- (13) to provide for the institution, maintenance and award of scholarships, fellowships, studentships, bursaries, exhibitions, medals and prizes;
- (14) to accept, on behalf of the University, trust, bequest, donation and transfer of any movable or immovable property made to it;
- (15) to enter into contract on behalf of the University; and
- (16) to exercise such other powers, not inconsistent with the provisions of this Act or the statutes, as may be necessary for carrying out the purposes of this Act.

Meetings of Board

20. (1) The Board shall meet at such times and places and shall, subject to the provisions of sub-sections (2) and (3), observe such rules of procedure in regard to transaction of business at its meetings including the quorum at meetings as may be prescribed:

Provided that the Board shall meet atleast once in every three months.

(2) The Vice-Chancellor or in his absence any member chosen by the members present shall preside at a meeting of the Board.

(3) All questions at any meeting of the Board shall be decided by a majority of the votes of the members present and voting and in the case of an equality of votes, the Vice-Chancellor or the member presiding, as the case may be, shall have and exercise a second or casting vote.

(4) (a) The Board may, for purposes of consultation, invite any person having special knowledge or practical experience in any subject under consideration to attend any meeting. Such person may speak in, and otherwise take part in, the proceedings of such meeting but shall not be entitled to vote.

(b) The person so invited shall be entitled to such daily and travelling allowances as are admissible to any member of the Board.

21. The Academic Council shall be the academic authority of the University and shall, subject to the provisions of this Act and the statutes, have the control and general regulation of teaching and examination in the University and shall be responsible for the maintenance of the standards thereof. The Academic Council.

22. (1) The Academic Council shall consist of the following members, namely:— Constitution of Academic Council.

Class I—Ex-officio Members.

- (a) The Vice-Chancellor ;
- (b) The Secretary to Government in-charge of Animal Husbandry and Fisheries ;
- (c) The Director of Animal Husbandry ;
- (d) The Director of Fisheries ;
- (e) The Dean of each college ;
- (f) The Dean of each Faculty ;
- (g) The Director of Research ;
- (h) The Director of Clinics ;
- (i) The Director of Extension Education ;
- (j) The Director, Centre for Animal Health Studies ;
- (k) The Director, Centre for Animal Production Studies ; and
- (l) The Registrar.

Class II—Other Members.

(a) Ten members from amongst the Heads of Departments to be nominated by the Vice-Chancellor, on rotational basis ;

(b) Three persons having special knowledge or practical experience in different aspects of veterinary and animal sciences to be nominated by the Vice-Chancellor.

(2) The Vice-Chancellor shall be the *ex-officio* Chairman of the Academic Council. The Registrar shall be the *ex-officio* Secretary to the Academic Council.

(3) The term of office of the members of the Academic Council, other than the *ex-officio* members, shall be three years.

(4) The members of the Academic Council shall not be entitled to receive any remuneration from the University except such daily and travelling allowances as may be prescribed :

Provided that nothing contained in this sub-section shall preclude any member from drawing his normal emoluments to which he is entitled by virtue of the office he holds.

(5) A member of the Academic Council, other than the *ex-officio* member, may tender resignation of his membership at any time before the expiry of the term of his office. Such resignation shall be conveyed to the Chancellor by a letter in writing by the member and the resignation shall take effect from the date of its acceptance by the Chancellor.

Powers and functions of Academic Council.

23. The powers and functions of the Academic Council shall be—

(a) to exercise general control on teaching and other educational programmes and maintain and promote the standards thereof;

(b) to make regulations and amend or repeal the same;

(c) to make regulations regarding—

(i) the admission of students to the University and the number of students to be admitted;

(ii) the courses of study leading to degrees, diplomas and other academic distinctions; and

(iii) the conduct of examinations and maintenance and promotion of standards of education;

(d) to advise the Board on all academic matters including the control and management of libraries;

(e) to make recommendation to the Board for the institution of Professorship, Associate Professorship, Readership, Assistant Professorship and other teaching, research and extension education posts and in regard to the duties thereof;

(f) to formulate, modify or revise schemes for the constitution or reconstitution of departments of teaching, research and extension education;

(g) to make recommendation to the Board regarding post-graduate teaching, research and extension education;

(h) to make recommendation to the Board regarding the qualifications to be prescribed for teaching, research and extension education posts in the University;

(i) to make recommendation to the Board for the conferment of honorary degrees or other distinctions; and

(j) to exercise such other powers and perform such other functions as may be prescribed by the statutes.

The Faculties.

24. (1) The University shall include Faculties of Veterinary and Animal Sciences, Basic Science, Fisheries and such other Faculties as may be prescribed by the statutes.

(2) Each Faculty shall have a Dean who shall be appointed in such manner as may be prescribed.

(3) Each Faculty shall comprise such departments of teaching with such assignment of subjects of study as may be prescribed and each department shall have a Head who shall be responsible to the Dean for the proper organisation and working of that department.

(4) The constitution and functions of the Faculties shall, in all other respects, be such as may be prescribed.

The Boards of studies.

25. There shall be a Board of Studies for each Faculty, the constitution and functions of which shall be such as may be prescribed.

38

26. (1) There shall be constituted a Planning Board of the University which shall advise generally on the planning and development of the University and keep under review the standard of education and research in the University.

The Planning Board.

(2) The Planning Board shall consist of the following members, namely :—

(i) the Vice-Chancellor, who shall be the *ex-officio* Chairman of the Planning Board ; and

(ii) not more than eight persons of high academic standing nominated by the Board.

(3) The term of office of the nominated members of the Planning Board shall be three years.

(4) The Planning Board shall, in addition to all other powers vested in it by this Act, have the right to advise the Board of Management and the Academic Council on any academic matter.

27. (1) The Board shall appoint a Finance Committee consisting of the following members, namely :—

The Finance Committee.

(a) The Vice-Chancellor ;

(b) The Secretary to Government in-charge of Animal Husbandry and Fisheries ;

(c) The Secretary to Government in-charge of Finance ;

(d) One member chosen by the Board from amongst its non-official members ; and

(e) The Finance Officer.

(2) In case the Secretary to Government in-charge of Animal Husbandry and Fisheries or Finance is unable to attend the meetings of the Finance Committee, for any reason, he may depute any officer of his department not lower in rank than that of Deputy Secretary to Government to attend the meetings. The officer so deputed shall have the right to take part in the discussions of the meetings and shall have the right to vote.

(3) The Vice-Chancellor shall be the *ex-officio* Chairman of the Finance Committee. The Finance Officer shall be the *ex-officio* Secretary to the Finance Committee.

(4) The Finance Committee shall—

(a) examine the annual accounts and the annual financial estimates of the University and advise the Board thereon ;

(b) review the financial position of the University, from time to time ;

(c) make recommendation to the Board on every proposal involving expenditure for which no provision has been made in the annual financial estimates or which involves expenditure in excess of the amount provided for in the annual financial estimates ;

(d) make recommendation to the Board on all matters relating to the finances of the University ; and

(e) perform such other functions as may be prescribed.

28. The Board may constitute such other authorities of the University as may be necessary in the manner prescribed in the statutes

Constitution of other authorities.

CHAPTER V.

RESEARCH AND EXTENSION EDUCATION ORGANISATIONS.

Veterinary and
Animal Sciences
Research Organi-
sation.

29. (1) Subject to the provisions of this Act and the statutes, the University shall establish a Veterinary and Animal Sciences Research Organisation for doing basic research on problems primarily relating to veterinary, animal husbandry, fisheries and allied subjects for the purpose of aiding the development of animal husbandry and fisheries and shall for this purpose establish as many veterinary, livestock and fisheries research stations as may be necessary in co-operation with the Department of Animal Husbandry, the Department of Fisheries and the Research Stations under the control of the Government.

(2) The Veterinary and Animal Sciences Research Organisation shall be developed under the guidance of the Director of Research.

Veterinary and
Animal Sciences
Extension Educa-
tion Organi-
sation.

30. (1) Subject to the provisions of this Act and the statutes, the University shall establish a Veterinary and Animal Sciences Extension Education Organisation which shall make available the information obtained on the basis of research, to students, extension workers, livestock farmers, fish farmers and fishermen and shall conduct demonstration and training programme for the benefit of such persons in co-operation with the Government Departments concerned.

(2) The University shall undertake such veterinary and animal sciences extension education activities as are necessary—

(a) to inform and demonstrate to the livestock farmers, fish farmers and fishermen the findings and developments of research on improved practices essential to uplift the conditions of the rural living;

(b) to increase animal production with special emphasis on food production and utilisation; and

(c) to multiply the new breeds and improved strains evolved or introduced by the Veterinary and Animal Sciences Research Organisation.

(3) The Veterinary and Animal Sciences Extension Education Organisation shall be developed under the guidance of the Director of Extension Education.

CHAPTER VI.

FUNDS AND ACCOUNTS.

General Fund.

31. The University shall have a General Fund to which shall be credited—

(a) the income from fees, endowments, grants, donations and gifts, if any;

(b) any contribution or grant made by the Central Government, any State Government, the University Grants Commission established under section 4 of the University Grants Commission Act, 1956 or like authority or any local authority or any corporation owned or controlled by such Government; and

Central Act 3 of
1956.

(c) other receipts.

Other Funds.

32. The University may have such other funds as may be prescribed by the statutes.

Management of
Funds.

33. The funds and all moneys of the University shall be managed in such manner as may be prescribed.

Grants.

34. (1) The Government shall, every year, make non-lapsable lump sum grants to the University as follows:—

(a) a grant not less than the net expenditure incurred in the year in respect of the activities of the institutions of veterinary and animal sciences and allied sciences and such other Government departments relating to veterinary and animal sciences and allied sciences as are transferred to the University.

(b) a grant not less than the estimated expenditure on pay and allowances of the staff, contingencies, supplies and services of the University; and

(c) a grant to meet such additional items of expenditure, recurring and non-recurring, as the Government may deem necessary for the proper functioning of the University.

(2) The University shall furnish such statements, accounts, reports and other particulars relating to any grant made by the Government and its utilisation as the Government may require.

35. (1) The annual accounts prepared by the Finance Officer shall be submitted to such examination and audit as the Government may direct and a copy of the annual accounts and audit report shall be submitted to the Government. Annual Accounts.

(2) The University shall settle objections raised in the audit and carry out such instructions as may be issued by the Government on the audit report.

(3) The Government shall cause the annual accounts and the audit report to be laid before the Legislative Assembly together with their comments. //

(4) The Finance Officer shall, before such date as may be prescribed by the statutes, prepare the annual financial estimates for the ensuing year.

(5) The annual accounts and the annual financial estimates prepared by the Finance Officer shall be placed before the Board together with the remarks of the Finance Committee for approval at its annual meeting and the Board may pass resolution with reference thereto and communicate the same to the Finance Officer who shall take action in accordance therewith.

CHAPTER VII. CONDITIONS OF SERVICE.

36. (1) The University shall institute for the benefit of its officers, teachers and other employees such pension, gratuity, insurance and provident fund as it may deem fit, in such manner and subject to such conditions as may be prescribed. Pension, gratuity, etc.

(2) Where the University has so instituted a provident fund under sub-section (1), the Government may declare that the provisions of the Provident Funds Act, 1925 shall apply to such fund as if the University were a local authority and the fund a Government Provident Fund.

(3) The University may, in consultation with the Finance Committee, invest the provident fund amount in such manner as it may determine.

Explanation.—For the purposes of this section and section 37, the word "officer" shall not include the Chancellor and the Pro-Chancellor of the University.

37. Subject to the provisions of this Act, the appointment, procedure for selection, pay and allowances and other conditions of service of officers, teachers and other employees of the University shall be such as may be prescribed. Conditions of service.

CHAPTER VIII.

STATUTES AND REGULATIONS.

38. Subject to the provisions of this Act, the statutes may provide for all, or any of, the following matters, namely:—

(a) the conditions under which the research in the University may be carried on;

(b) the manner in which and the conditions under which the honorary degrees and other distinctions may be conferred;

(c) the fixation, payment and receipt of fees and other charges;

(d) the prescription of academic qualification and standard for admission to the University;

(e) the terms and conditions subject to which the Registrar may be appointed and his powers, functions and duties;

(f) the terms and conditions subject to which the Finance Officer may be appointed and his powers, functions and duties;

(g) the terms and conditions subject to which the Dean of each college may be appointed and his powers and duties;

(h) the terms and conditions subject to which the Director of Research, the Director of Clinics, the Director of Extension Education, the Director, Centre for Animal Health Studies and the Director, Centre for Animal Production Studies may be appointed and their powers and duties;

(i) the daily and travelling allowances to be paid to the members of the Board, Academic Council and other authorities of the University and the Committees thereof;

(j) the assignment of subjects of study for each Faculty;

(k) the constitution and functions of Faculties;

(l) the constitution and functions of the Boards of Studies;

(m) the constitution, powers and functions of the other authorities of the University;

(n) the manner in which the Dean of each Faculty may be appointed;

(o) the establishment and management of the funds and moneys of the University;

(p) the manner of publication of the accounts audited;

(q) the period for which and the manner in which the instruction, teaching, training and holding examinations shall be conducted for the students referred to in section 42; and

(r) any other matter which is required to be or may be prescribed by the statutes.

39. (1) The Board may, from time to time, make statutes and amend or repeal the statutes in the manner hereafter provided in this section.

(2) The Academic Council may propose to the Board the draft of any statute or of any amendment to, or of repeal of, a statute to be passed by the Board and such draft shall be considered by the Board at its next meeting;

Provided that the Academic Council shall not propose the draft of any statute or of any amendment to, or of repeal of, a statute relating to the matters other than academic affairs.

(3) The Board may consider the draft proposed by the Academic Council under sub-section (2) and may either pass or reject or return the draft with or without amendment to the Academic Council for reconsideration.

(4) (a) Any member of the Board may propose to the Board the draft of a statute and the Board may either accept or reject the draft, if it relates to a matter not falling within the purview of the Academic Council.

(b) In case such draft relates to a matter within the purview of the Academic Council, the Board shall refer it for consideration to the Academic Council, which may either report to the Board that it does not approve the draft or submit the draft to the Board in such form as the Academic Council may approve and the Board may either pass, with or without amendment, or reject the draft.

(5) A statute passed by the Board shall be submitted to the Chancellor who may assent thereto or withhold his assent. A statute passed by the Board shall have no validity until it has been assented to by the Chancellor.

40. (1) Subject to the provisions of this Act and the statutes, the authorities of the University may make regulations to provide for all or any of the following matters, namely:—

Regulations.

(a) the manner in which and the conditions subject to which the pension, gratuity, insurance and provident fund may be instituted for the benefit of the officers, teachers and other employees of the University;

(b) the appointment, procedure for selection, pay and allowances and other conditions of service of officers, teachers and other employees of the University;

(c) the giving of notice to the members of any authority of the University the dates of the meetings and the business to be transacted at the meetings and for keeping a record of the proceedings of the meetings;

(d) the procedure to be observed at the meetings and the number of members required to form the quorum; and

(e) any other matter which is required to be or may be prescribed by regulations.

(2) The Academic Council may, subject to the provisions of the statutes, make regulations providing for the courses of study, system of examinations and award of degrees, diplomas and other academic distinctions of the University, after receiving the drafts of the same from the Board of Studies concerned.

(3) The Board may issue such directions as it may think fit to the authority concerned to amend any regulation.

CHAPTER IX.

TRANSFER OF COLLEGES AND INSTITUTIONS, EMPLOYEES AND FUNDS.

Tamil Nadu Act 8 of 1971. 41. (1) Notwithstanding anything contained in the Tamil Nadu Agricultural University Act, 1971 or the statutes, regulations and orders made thereunder, on and from the appointed day,— Transfer of certain colleges and institutions to University.

(a) the Madras Veterinary College, Madras, the Veterinary College and Research Institute, Namakkal and the Fisheries College, Tuticorin and the institutions specified in Part I of the Schedule, which immediately preceding such day were the constituent colleges of, and the institutions of, the Tamil Nadu Agricultural University; and

(b) the institutions specified in Part II of the Schedule, which immediately preceding such day were under the control of the Animal Husbandry Department of the Government,

shall be transferred to, and maintained by, the University as the constituent colleges of, and the institutions of, the University.

(2) On and from the appointed day, the control and management of the colleges and institutions specified in sub-section (1) and all properties, assets and liabilities of the Tamil Nadu Agricultural University and the Government, in relation thereto shall stand transferred to, and vest in, the University.

(3) The Government may, at any time after the appointed day, transfer to the University any of their lands for its use on such terms and conditions as they deem proper.

(4) The Government may, at any time after the appointed day, transfer to the University the control and management of any of their colleges or institutions on such terms and conditions as they deem proper.

(5) Notwithstanding anything contained in any other Act relating to the establishment of a University in the State or the statutes, ordinances, regulations and orders made thereunder, on and from the date to be specified by the Government, the colleges or institutions referred to in sub-section (4) shall be dis-affiliated from the University to which they were affiliated on the date immediately preceding such specified date and shall be deemed to be colleges or institutions affiliated to the University and the provisions of this Act shall, as far as may be, apply accordingly.

42. Notwithstanding anything contained in this Act, the statutes or regulations, every student of the colleges specified in clause (a) of sub-section (1) of section 41 who, immediately before the appointed day, was studying in such colleges or was eligible to be admitted to any examination held or conducted by the Tamil Nadu Agricultural University shall be permitted to complete his course of study or be admitted to the examination of the University and the University shall make arrangements—

(a) for the instruction, teaching, training and holding examination for such student for such period and in such manner as may be determined by the first Vice-Chancellor in accordance with the course of study in the Tamil Nadu Agricultural University; and

(b) for the conferment of the corresponding degree, diploma or other academic distinction of the University upon the qualified student on the result of such examination.

(1) Every person who, immediately before the appointed day, is serving in the colleges and institutions of the Tamil Nadu Agricultural University specified in Part II of the Schedule shall, as from the said day, become an employee of the University and shall cease to be an employee of the Tamil Nadu Agricultural University.

(2) (a) As soon as may be after the appointed day, the Government may, after consulting the Vice-Chancellors of the Tamil Nadu Agricultural University and the Tamil Nadu Veterinary and Animal Sciences University, direct by general or special order, that—

(i) such of the employees of the Government who immediately before the appointed day were serving in the institutions specified in Part II of the Schedule; and

(ii) such of the employees of the Tamil Nadu Agricultural University,

as are specified in such order, shall stand allotted to serve in connection with the affairs of the Tamil Nadu Veterinary and Animal Sciences University with effect on and from such date as may be specified in such order.

Provided that no such order shall be issued in respect of any such employee without his consent for such allotment.

(b) With effect on and from the date specified in the order under clause (a), the persons specified in such order shall become employees of the Tamil Nadu Veterinary and Animal Sciences University and shall cease to be employees of the Government or the Tamil Nadu Agricultural University, as the case may be.

(3) Every person referred to in sub-sections (1) and (2) shall hold office under the University by the same tenure at the same remuneration and upon the same rights and privileges as to pension or gratuity, if any, and other matters as he would have held the same on the appointed day or the date specified in the order under clause (a) of sub-section (2), as the case may be, as if this Act had not been passed.

(4) The liability to pay pension and gratuity to the persons referred to in sub-sections (1) and (2) shall be the liability of the Tamil Nadu Veterinary and Animal Sciences University.

44. (1) The sums at the credit of the provident fund accounts of the persons referred to in sub-section (1) of section 43 as on the appointed day and of the persons referred to in sub-section (2) of that section as on the date specified in the order under clause (a) of the said sub-section (2) shall be transferred to the University and the liability in respect of the said provident fund accounts shall be the liability of the University.

Transfer of accumulations in provident fund and other like funds.

(2) There shall be paid to the Tamil Nadu Veterinary and Animal Sciences University out of the accumulations in the superannuation fund and other like funds, if any, of the Tamil Nadu Agricultural University or, as the case may be, of the Government, such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons referred to in sub-sections (1) and (2) of section 43. The amounts so paid shall form part of the superannuation fund or other like funds, if any, that may be established by the Tamil Nadu Veterinary and Animal Sciences University for the benefit of its employees.

45. (1) The Tamil Nadu Agricultural University shall, out of its funds as on the appointed day, pay to the University such amount as the Government may, in consultation with the Tamil Nadu Agricultural University, specify.

Payment of certain moneys to the Tamil Nadu Veterinary and Animal Sciences University.

(2) The amount payable under sub-section (1) shall be in addition to the amounts transferred under section 44.

CHAPTER X.

TRANSITORY PROVISIONS.

46. Notwithstanding anything contained in sub-section (1) of section 11, within six months from the appointed day, the first Vice-Chancellor shall be appointed by the Government on a salary to be fixed by them, for a period not exceeding three years and on such other conditions as they think fit:

Appointment of first Vice-Chancellor.

Provided that the person appointed as the first Vice-Chancellor shall retire from office if, during the term of his office, he completes the age of sixty-five years.

47. Notwithstanding anything contained in sub-section (1) of section 13, within three months from the appointed day, the first Registrar shall be appointed by the Government on a salary to be fixed by them, for a period not exceeding three years and on such other conditions as they think fit:

Appointment of first Registrar.

Provided that the person appointed as the first Registrar shall retire from office if, during the term of his office, he completes the age of fifty-eight years.

Transitory powers of first Vice-Chancellor.

48. (1) It shall be the duty of the first Vice-Chancellor to make arrangements for constituting the Board of Management, the Academic Council and such other authorities of the University specified in section 17 within six months from the appointed day or such longer period, not exceeding one year, as the Government may, by notification, allow.

(2) The first Vice-Chancellor shall, in consultation with the Government, make such rules as may be necessary for the functioning of the University.

(3) The authorities constituted under sub-section (1) shall commence to exercise their powers and perform their functions on such date or dates as the Government may, by notification, specify.

Statutes and regulations

(4) It shall be the duty of the first Vice-Chancellor to make such statutes and regulations as may be necessary with the approval of the Chancellor and submit them to the respective authorities competent to deal with them for their approval. Such statutes and regulations when framed shall be published in the Tamil Nadu Government Gazette.

(5) Notwithstanding anything contained in this Act and the statutes and regulations, until such time an authority is duly constituted the first Vice-Chancellor may appoint any officer or constitute any Committee temporarily to exercise and perform any of the powers and functions of such authority under this Act, the statutes and the regulations.

CHAPTER XI.

MISCELLANEOUS.

Visitation

49. (1) The Chancellor shall have the right to cause an inspection to be made by such person or persons as he may direct—

- (a) of the University, its buildings, laboratories, libraries, museums, workshops and equipments;
- (b) of any college, institution or hostel maintained by the University;
- (c) of the teaching and other work conducted or done by the University; or
- (d) of the conduct of any examination held by the University.

(2) The Chancellor shall also have the right to cause an inquiry to be made by such person or persons as he may direct in respect of any matter connected with the administration or finance of the University.

Appointment of first Vice-Chancellor

(3) The Chancellor shall, in every case, give notice to the University of his intention to cause an inspection or inquiry to be made and the University shall be entitled to be represented at such inspection or inquiry.

(4) The Chancellor shall communicate to the University his views with reference to the result of such inspection or inquiry and may, after ascertaining the opinion of the University thereon, advise the University upon the action to be taken and fix a time limit for taking such action.

Appointment of first Vice-Chancellor

(5) The University shall, within the time limit so fixed, report to the Chancellor the action taken or proposed to be taken on the advice tendered by the Chancellor.

(6) If the University does not take action within the time limit fixed or if the action taken by the University is in the opinion of the Chancellor not satisfactory, the Chancellor may, after considering any explanation offered or representation made by that University, issue such direction as he may deem fit and the University shall comply with such direction.

(7) If the University does not comply with such direction within such time as may be fixed in that behalf by the Chancellor, the Chancellor shall have power to appoint any person or body to comply with such direction and make such order as may be necessary for the expenses thereof.

50. Notwithstanding anything contained in this Act or any other law for the time being in force, the Government may, by order in writing, call for any information from the University on any matter relating to the affairs of the University and the University shall, if such information is available with it, furnish the Government with such information within a reasonable period :

Power to obtain information.

Provided that in the case of information which the University considers confidential, the University may place the same before the Chancellor and the Pro-Chancellor.

51. (1) The annual report of the University shall be prepared under the direction of the Vice-Chancellor and submitted to the Board at least one month before the annual meeting at which it is to be considered.

Annual report.

(2) The Board shall, after considering the annual report, forward a copy thereof to the Government.

(3) On receipt of a copy of the annual report, the Government shall cause a copy of such report together with their comments thereon to be laid before the Legislative Assembly.

52. If any question arises whether any person has been duly elected or nominated as, or is entitled to be, a member of any authority of the University or other body of the University, the question shall be referred to the Chancellor whose decision thereon shall be final.

Disputes as to constitution of University authorities and bodies.

53. (1) No person shall be qualified for nomination or election as a member of any of the authorities of the University, if, on the date of such nomination or election, he is—

Disqualification for membership.

(a) of unsound mind or a deaf-mute ; or

(b) an applicant to be adjudicated as an insolvent or an undischarged insolvent ; or

(c) sentenced by a criminal court to imprisonment for any offence involving moral turpitude.

(2) In case of dispute or doubt as to whether a person is disqualified under sub-section (1), the Board shall refer such case to the Chancellor, whose decision shall be final.

54. All casual vacancies among the members (other than *ex-officio* members) of any authority or other body of the University shall be filled, as soon as may be, by the person or body who or which nominated or elected the member whose place has become vacant and the person nominated or elected to a casual vacancy shall be a member of such authority or body for the remainder of the term for which the member whose place he fills would have been a member :

Filling of casual vacancy.

Provided that no casual vacancy shall be filled, if such vacancy occurs within six months before the date of the expiry of the term of the member of any authority or other body of the University.

55. (1) The Board may remove by an order in writing made in this behalf any person from membership of any authority of the University by a resolution passed by a majority of the total membership of the Board and by a majority of not less than two-thirds of the members of the Board present and voting at the meeting, if such person has been convicted by a criminal court for an offence which in the opinion of the Board involves moral turpitude, or if he has been guilty of gross misconduct and for the same reason, the Board may withdraw any degree or diploma or other academic distinction conferred on, or granted to, that person by the University.

Removal from membership of any University authority.

TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

(2) The Board may also by an order in writing made in this behalf remove any person from the membership of any authority of the University if he becomes of unsound mind or deaf-mute or has applied to be adjudicated or has been adjudicated as an insolvent.

(3) No action under this section shall be taken against any person unless he has been given a reasonable opportunity to show cause against the action proposed to be taken.

(4) A copy of every order passed under sub-section (1) or sub-section (2), as the case may be, shall, as soon as may be after it is so passed, be communicated to the person concerned in the manner prescribed.

Constitution of committees and delegation of powers. 56. All the authorities of the University shall have power to constitute or reconstitute committees and to delegate to them such of their powers as they deem fit. Such committees shall, save as otherwise provided, consist of members of the authority concerned and of such other persons, if any, as the authority in each case may think fit.

Validation of acts and proceedings. 57. No act or proceeding of any authority or other body of the University shall be invalidated merely by reason of the existence of any vacancy or of any defect or irregularity in the appointment of a member of any authority or of other body of the University or of any defect or irregularity in any such act or proceeding not affecting the merits of the case or on the ground only that the Board did not meet once in every three months.

Vice-Chancellor and other officers, etc., to be public servants. 58. The Vice-Chancellor, the Registrar, the Finance Officer, the Deans, the Director of Research, the Director of Clinics, the Director of Extension Education, the Director, Centre for Animal Health Studies, the Director, Centre for Animal Production Studies and other employees of the University shall be deemed, when acting or purporting to act in pursuance of any of the provisions of this Act, to be public servants within the meaning of section 21 of the Indian Penal Code of 1860.

Power to amend Schedule. 59. The Government may, by notification, alter, amend or add to the Schedule or omit any college or institution specified in the Schedule and upon the issue of such notification, the Schedule shall be deemed to be amended accordingly.

Tamil Nadu Act 8 of 1971 not to apply. 60. (1) On and from the appointed day, the provisions of the Tamil Nadu Agricultural University Act, 1971 (hereafter in this section referred to as the said Act) shall cease to apply in respect of the colleges and the institutions specified in Part I of the Schedule, to which this Act applies.

(2) Such cesser shall not affect -

(a) the previous operation of the said Act; or

(b) any penalty, forfeiture or punishment incurred in respect of any offence committed against the said Act; or

(c) any investigation, legal proceeding or remedy in respect of such penalty, forfeiture or punishment and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed.

(3) Notwithstanding anything contained in sub-section (1), all statutes and regulations made under the said Act and in force on the appointed day, shall, in so far as they are not inconsistent with the provisions of this Act, continue to be in force until they are repealed by statutes and regulations to be made under this Act.

Power to remove difficulties.

61. (1) If any difficulty arises as to the first constitution or reconstitution of any authority of the University after the appointed day or, as the case may be, the notified date or otherwise in giving effect to the provisions of this Act, the Government may, by notification, make such provision not inconsistent with the provisions of this Act as may appear to them to be necessary or expedient for removing the difficulty:

Provided that no such notification shall be issued after the expiry of five years from the appointed day.

(2) Every notification issued under sub-section (1) or under any other provisions of this Act shall, as soon as possible after it is issued, be placed on the table of the Legislative Assembly, and if, before the expiry of the session in which it is so placed, or the next session, the Assembly makes any modification in any such notification or the Assembly decides that the notification should not be issued, the notification shall thereafter have effect only in such modified form, or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that notification.

Tamil Nadu Ordinance 6 of 1989.

62. (1) The Tamil Nadu Veterinary and Animal Sciences University Repeal and saving Ordinance, 1989 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

THE SCHEDULE.

[See sections 1(3), 2(p), 41(1), 43(1) and (2) and 59.]

PART I.

COLLEGES AND INSTITUTIONS.

Colleges:

- (1) The Madras Veterinary College, Madras.
- (2) The Veterinary College and Research Institute, Namakkal.
- (3) The Fisheries College, Tuticorin.

Institutions:

- (1) All Research and Education Units situated at the Madras Veterinary College, Madras.
- (2) All Research and Education Units situated at the Veterinary College and Research Institute, Namakkal.
- (3) All Research and Education Units situated at the Fisheries College, Tuticorin.
- (4) Poultry Research Station, Nandanam, Madras and all Research, Education and Extension Units therein.
- (5) Livestock Research Station, Kattupakkam and all Research, Education and Extension Units therein.
- (6) Sheep Breeding Research Station, Sandynallah, Udagamandalam and all Research, Education and Extension Units therein.
- (7) Mecheri Sheep Research Station, Pcttaneri, Salem district and all Research, Education and Extension Units therein.
- (8) Duck Research and Development Centre at Tiruchirappalli.
- (9) Sheep Research and Development Centre, Aruppukkottai.
- (10) Livestock Research and Development Centres at Dharmapuri, Erode, Thanjavur, Tirunelveli and Nagercoil.

- (11) Poultry Research and Development Centres at Vellore, Tiruchirappalli, Namakkal, Pudukkottai, Tiruppur, Madurai and Rajapalayam.
- (12) Farmers Training Centres at Pudukkottai and Hosur.
- (13) Centres for Control of Abortion at Erode and Coimbatore.
- (14) Goat Embryo Transfer Schemes at Coimbatore.
- (15) Plan Schemes of Research and Education of Veterinary and Fisheries Faculties.
- (16) The Directorate of Research (Animal Sciences), Coimbatore.

PART II.

INSTITUTIONS.

- (1) District Livestock Farm, Hosur—30 acres of land to form Farmers Training Centre.
- (2) Exotic Cattle Breeding Farm, Eachenkottai—800 acres of land for Implementation of Livestock Research Programmes.
- (3) District Livestock Farm, Abishegapatti—30 acres of land to form Farmers Training Centre.
- (4) Poultry Farm at Kattupakkam.
- (5) Veterinary Hospital at Namakkal.

(By order of the Governor.)

P. JEYASINGH PETER,
Secretary to Government, Law Department.

TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 12th June 1992 and is hereby published for general information:—

ACT No. 32 OF 1992.

An Act to amend the Tamil Nadu Veterinary and Animal Sciences University Act, 1989.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India as follows:—

1. This Act may be called the Tamil Nadu Veterinary and Animal Sciences University (Amendment) Act, 1992. Short title.

Tamil Nadu
Act 42
of 1989.

2. In section 18 of the Tamil Nadu Veterinary and Animal Sciences University Act, 1989, to sub-section (5), the following proviso shall be added, namely:— Amendment
of section
18.

“Provided that a member of the Tamil Nadu Legislative Assembly elected to the Board shall cease to be a member of the Board from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly.”

3. (1) For the removal of doubts, it is hereby declared that, notwithstanding anything contained in any law for the time being in force or in any judgement, decree or order of any court, every person who had been elected to the Board of Management of the Tamil Nadu Veterinary and Animal Sciences University in his capacity as a member of the Tamil Nadu Legislative Assembly, and who had ceased to be a member of the Tamil Nadu Legislative Assembly, but holding office as a member of the Board of Management immediately before the date of the publication of this Act in the *Tamil Nadu Government Gazette*, shall cease to be a member of the Board of Management of the said University on the date of the publication of this Act in the *Tamil Nadu Government Gazette*. Removal of
doubt.

(2) Every person who ceases to be a member of the Board of Management by reason of the operation of this Act shall cease to be a member of the Finance Committee of the University of which he may happen to be a member by virtue of his membership of the Board of Management.

(By order of the Governor.)

MD. ISMAIL,

Secretary to Government, Law Department.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 631]

CHENNAI, TUESDAY, DECEMBER 23, 1997

Margazhi 8, Isvara, Thiruvalluvar Aandu-2028

Part IV — Section 2 Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 22nd December 1997 and is hereby published for general information :—

ACT No. 66 OF 1997.

An Act further to amend the Tamil Nadu Veterinary and Animal Sciences University Act, 1989.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Veterinary and Animal Sciences University (Amendment) Act, 1997.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu Act 42 of 1989.

2. In section 18 of the Tamil Nadu Veterinary and Animal Sciences University Act, 1989, in sub-section (2), under the heading "Class II—Other Members", for clause (h), the following clauses shall be substituted, namely :—

Amendment of section 18.

“(h) one member elected by the members of the Tamil Nadu Legislative Assembly from among themselves :

Provided that no member so elected shall be disqualified for being a member of the Legislative Assembly; and

(i) Two members representing agriculture and conversant with agricultural matters nominated by the Government.”

(By order of the Governor)

A. K. RAJAN,

Secretary to Government, Law Department.

PRINTED AND PUBLISHED BY THE DIRECTOR OF STATIONERY AND PRINTING CHENNAI ON BEHALF OF THE GOVERNMENT OF TAMIL NADU

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 26th November 2002 and is hereby published for general information:—

ACT No. 54 OF 2002.

An Act further to amend the Tamil Nadu Veterinary and Animal Sciences University Act, 1989.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Veterinary and Animal Sciences University (Amendment) Act, 2002.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In section 43 of the Tamil Nadu Veterinary and Animal Sciences University Act, 1989 (hereinafter referred to as the principal Act),—

Amendment of section 43.

(1) after sub-section (1), the following sub-sections shall be inserted, namely:—

“(1-A) Notwithstanding anything contained in sub-section (1), every employee of the University other than those who are qualified in the field of Veterinary and Animal Sciences and Fisheries, who, immediately before the appointed day, was serving in the colleges and institutions of the Tamil Nadu Agricultural University specified in Part I of the Schedule shall, within one month from the date of commencement of the Tamil Nadu Veterinary and Animal Sciences University (Amendment) Act, 2002, exercise his option to serve in the University or for allotment from such date, whether prospectively or retrospectively, as may be specified by him, to the Tamil Nadu Agricultural University and the option once exercised shall be final:

Provided that any option exercised by any employee referred to in this sub-section, immediately before the date of commencement of the Tamil Nadu Veterinary and Animal Sciences University (Amendment) Act, 2002, shall be deemed to have been exercised by such employee under this sub-section.

(1-B) After expiry of the period of one month specified in sub-section (1-A), the Government may, by order, direct whether prospectively or retrospectively, that the employees of the University specified in such order shall stand allotted to serve in the Tamil Nadu Agricultural University, with effect on and from such date, at such remuneration and upon such rights and privileges as to pension, gratuity and other matters, as may be specified in such order.”;

(2) after sub-section (4), the following sub-section shall be added, namely:—

“(4-A) The liability to pay pension and gratuity to the persons specified in the order under sub-section (1-B) shall be the liability of the Tamil Nadu Agricultural University.”.

3. In section 44 of the principal Act,—

Amendment of section 44.

(1) after sub-section (1), the following sub-section shall be inserted, namely:—

“(1-A) The sums at the credit of the provident fund accounts of the persons specified in the order under sub-section (1-B) of section 43 as on the date specified in that order shall be transferred to the Tamil Nadu Agricultural University and the liability in respect of the said provident fund accounts shall be the liability of the Tamil Nadu Agricultural University.”;

(2) after sub-section (2), the following sub-section shall be added, namely:—

“(2-A) There shall be paid to the Tamil Nadu Agricultural University out of the accumulations in the superannuation fund and other like funds, if any, of the University, or, as the case may be, of the Government, such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons specified in the order under sub-section (1-B) of section 43. The amount so paid shall form part of the superannuation fund or other like funds, if any, that may be established by the Tamil Nadu Agricultural University for the benefit of its employees.”.

(By order of the Governor)

A. KRISHNANKUTTY NAIR,
*Secretary to Government,
Law Department.*

2/11

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 31st May 2012 and is hereby published for general information:—

ACT No. 20 OF 2012.

An Act further to amend the Tamil Nadu Veterinary and Animal Sciences University Act, 1989.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

- | | | |
|----------------------------------|--|-------------------------------|
| Tamil Nadu
Act 42 of
1989. | <p>1. (1) This Act may be called the Tamil Nadu Veterinary and Animal Sciences University (Amendment) Act, 2012.</p> <p>(2) It shall come into force on such date and the State Government may, by notification, appoint.</p> | Short title and commencement. |
| | <p>2. In section 2 of the Tamil Nadu Veterinary and Animal Sciences University Act, 1989 (hereinafter referred to as the principal Act), in clause (g), the expression “and the Fisheries College, Tuticorin” shall be omitted.</p> | Amendment of section 2. |
| | <p>3. In section 10 of the principal Act, in sub-section (1), the expression “and Fisheries” shall be omitted.</p> | Amendment of section 10. |
| | <p>4. In section 18 of the principal Act, in sub-section (2),—</p> <p>(a) under the heading “Class I—Ex-officio Members”, for the items (e), (f) and (g) and the entries relating thereto, the following items and entries shall be substituted, namely:—</p> <p style="padding-left: 40px;">“(e) the Director of Animal Husbandry; and
(f) The Registrar.”;</p> <p>(b) under the heading “Class II—Other Members”, in item (c), the expression “or fisheries” shall be omitted.</p> | Amendment of section 18. |
| | <p>5. In section 22 of the principal Act, in sub-section (1), under the heading “Class I-Ex-officio Members” item (d) shall be omitted.</p> | Amendment of section 22. |
| | <p>6. In section 24 of the principal Act, in sub-section (1), the expression “Fisheries” shall be omitted.</p> | Amendment of section 24. |
| | <p>7. In section 29 of the principal Act, for sub-section (1), the following sub-section shall be substituted.</p> <p>“(1) Subject to the provisions of this Act and the statutes, the University shall establish a Veterinary and Animal Sciences Research Organisation for doing basic research on problems primarily relating to veterinary, animal husbandry and allied subjects for the purpose of aiding the development of animal husbandry and shall for this purpose establish as many veterinary and livestock research stations as may be necessary in co-operation with the department of Animal Husbandry and Research stations under the control of the Government.”.</p> | Amendment of section 29. |
| | <p>8. In section 30 of the principal Act,—</p> <p>(1) in sub-section (1), for the expression “livestock farmers, fish farmers and fisherman”, the expression “and livestock farmers” shall be substituted;</p> <p>(2) in sub-section (2), in clause (a), for the expression “the livestock farmers, fish farmers and fisherman”, the expression “the livestock farmers” shall be substituted.</p> | Amendment of section 30. |
| | <p>9. In section 41 of the principal Act, in sub-section (1), in clause (a), the expression “and the Fisheries College, Tuticorin” shall be omitted.</p> | Amendment of section 41. |
| | <p>10. In section 43 of the principal Act, in sub-section (1-A), the expression “and Fisheries” shall be omitted.</p> | Amendment of section 43. |

(By order of the Governor)

G. JAYACHANDRAN,
Secretary to Government, Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 14th November 2012 and is hereby published for general information:—

ACT No. 39 of 2012.

An Act further to amend the Tamil Nadu Veterinary and Animal Sciences University Act, 1989.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Veterinary and Animal Sciences University (Second Amendment) Act, 2012.

Short title and commencement.

(2) It shall be deemed to have come into force on the 31st day of July 2012.

Tamil Nadu Act
42 of 1989.

2. In section 11 of the Tamil Nadu Veterinary and Animal Sciences University Act, 1989 (hereinafter referred to as the principal Act), in the third proviso to sub-section (3), for the expression “sixty-five years”, the expression “seventy years” shall be substituted.

Amendment of section 11.

Tamil Nadu
Ordinance
9 of 2012.

3. (1) The Tamil Nadu Veterinary and Animal Sciences University (Second Amendment) Ordinance, 2012 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

G. JAYACHANDRAN,
*Secretary to Government,
Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 26th February 2014 and is hereby published for general information:—

ACT No. 4 OF 2014.

An Act further to amend the Tamil Nadu Veterinary and Animal Sciences University Act, 1989.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Veterinary and Animal Sciences University (Amendment) Act, 2014.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu Act
42 of 1989.

2. In section 11 of the Tamil Nadu Veterinary and Animal Sciences University Act, 1989,—

Amendment of section 11.

(1) to sub-section (1), the following proviso shall be added, namely:—

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”;

(2) in sub-section (2), for the expression “one shall be nominated by the Board”, the expression “one shall be nominated by the Government” shall be substituted.

(By order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.